

श्री य० ब० चव्हाण : What can I say? नहीं, लेकिन जब तक यह स्थिति है कि ऐसा थोट नहीं है तो "नहीं है" ही कहना है। हम जो फैक्ट है उसी को फैक्ट कहना चाहिए, जो फैक्ट नहीं है वह कैसे हम कहें। आगे, कल क्या होगा, तो यह कल देखने की बात है। हुआ तो क्या करना है? हम कोई कमजोर कन्ट्री नहीं है कि किसी ने एड बंद की तो हम डर जाएंगे। ऐसी बात नहीं है। लेकिन जब तक उन्होंने नहीं किया है तब तक मैंने "ना" कहना ही ठीक है। हकीकत हकीकत है।

श्री गोडे मुराहरि : आर्म्स एड के बारे में सरदार स्वर्णसिंह कह सकते हैं। आज की जो खबर है कि आर्म्स एड बंद है, उसके बारे में सरदार स्वर्ण सिंह कह सकते हैं।

श्री मान सिंह वर्मा (उत्तर प्रदेश) : हम आपसे यही कहलवाना चाहते हैं जो आपने कहा।

श्री गोडे मुराहरि : सरदार जी बैठे हुए हैं। मैं उनसे पूछना चाहता हूं, आर्म्स एड के बारे में बतलाएं।

THE Minister of EXTERNAL AFFAIRS/ **विदेश मंत्री (SARDAR SWARAN SINGH):** You cannot expect me to make a statement on items which are not on the Agenda.

**PAPERS LAID ON THE TABLE
THE MYSORE STATE POLICE SERVICES
(RECRUITMENT) (THIRD AMENDMENT)
RULES, 1971.**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL / **मंत्रालय और कामिक विभाग में राज्य मंत्री (SHRI RAM NIWAS MIRDHA):** Sir, I beg to lay on the Table (i) a copy of the Government of Mysore Notification GSR No. 234, dated the 9th July, 1971, publishing the Mysore State Police Services (Recruitment) (Third Amendment) Rules, 1971, under clause (5) of article 320 of the Constitution read with clause (c)(iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation to the State of Mysore.

(ii) A copy of the Explanatory Memorandum (in English and Hindi) giving reasons for laying the above Notification before Parliament and also for not laying simultaneously the Hindi version thereof. [Placed in Library For (i) and (ii) See No. LT-1186/71.]

**ANNUAL REPORT (1970-71) TRADE MARKS
REGISTRY**

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT/ **श्री उप मंत्री (SHRI**

SIDDHESH

WAR PRASAD): Sir, I beg to lay on the Table, under section 126 of the Trade and Merchandise Marks Act, 1957, a copy (in English and Hindi) of the Annual Report of the Trade Marks Registry for the financial year ending the 31st March, 1971. [Placed in Library. See No. LT-1187/71.]

**REPORT OF THE STUDY GROUP OF THE
COMMITTEE OF THE WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES**

SHRI ROSHAN LAL (Himachal Pradesh): Sir, I beg to lay on the Table a copy of the Report of Study Tour of the Study Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Gujarat in September, 1971.

**REFERENCE TO THE FIXATION OF
CEILING ON LAND HOLDINGS**

MR. DEPUTY CHAIRMAN: Mr. Babubhai. Chinai.

SHRI BABUBHAI M. CHINAI (Maharashtra): With your permission, I want to draw the attention of the hon. Prime Minister and the Home Minister to the Chief Ministers' conference, in which it was decided that a committee be appointed to go into the question of fixation of ceilings on land holdings. It was also decided that the respective Governments should bring forward legislation—if possible, by ordinance even, if session is not there—to implement the committee's report. I would like to know from the Prime Minister or the Home Minister as to what is the decision of that committee, and also the decision at the